IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY,THE NINTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE
PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 30819 OF 2025

Between:

Mandadhi Aswani, D/o. Mandadhi Vijaya Srinivasa Rao, Aged 23 years, Occ. Student, R/o, 115-3-52/1 Transper Road, Ramalayam Opp, Kolamuru, Dist, East Godavari, A.P-533102.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Ilfis Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No.2 in not considering the representation dated 26-09-2025, not permitting the petitioner for exercising web-options in ongoing or next phase of counseling into MBBS/BDS Courses under Management Quota (B-Category,C'-Category/NRI) for the Academic Year 2025-26, as arbitrary, illegal, unconstitutional and violative of Article 14, 21A of the Constitution of India and consequently direct the respondent No.2 to accept the representation dated 26-09-2025, and permit the petitioner to exercise web-options for ongoing/next phase of counseling for B and C category into MBBS/BDS course under management quota for the academic year 2024-25

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to accept the representation dated 26/09/2025, and permit the petitioner to exercise web-options in ongoing/ next phase of counseling into MBBS/BDS course for B and C category under management quota for the academic year 2025-26 pending disposal of the writ petition

Counsel for the Petitioner: SSSRI. ABDUL KABEER

Counsel for the Respondent No.1: SRI R. NAGARJUNA REDDY,
AGP FOR MEDICAL HEALTH
AND FAMILY WELFARE

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUOHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition No.30819 of 2025

Order:

Mr. Abdul Kabeer, learned counsel for the petitioner; Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1 and Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, appears for respondent No.2 (hereinafter referred to as, "the University").

2. With the consent of the learned counsel for the parties, the matter is heard finally.

3. Petitioner, a resident of Telangana State, obtained registration for admission to MBBS/BDS course, under management quota, for the academic year 2025-26. She had secured All India Rank 1166906 under OBC category. Petitioner contends that she submitted an application for admission into

MBBS/BDS course, for the academic year 2025-26, under 'B&C' category with requisite fee before the cut-off date. However, due to technical issue, she could not exercise web option in the first phase of counselling, for admission into MBBS/BDS course, under 'B&C' category for the academic year 2025-26 before 2:00 p.m. on 24.09.2025, in terms of the notification dated 22.09.2025 (Annexure P.1).

4. Learned counsel for the petitioner submits that the petitioner has approached this Court since, even after approaching the University, her request was not entertained. He prays that the respondents be directed to consider the case of the petitioner in line with similar order dated 06.10.2025, passed by this Court, in W.P.No.30299 of 2025.

5. Learned Standing Counsel for the University has referred to the notification dated 22.09.2025. It is submitted that the note and instructions to the candidates, categorically specify that the candidates in the final merit list, who do not exercise web

options in the first phase of counselling, shall not be eligible to exercise web options in the subsequent phase of counselling to prevent seat blocking. Petitioner is one such candidate, who has not exercised her web options in the first round of counselling nor has opted for admission into MBBS/BDS course under 'B&C' category, where after only she could avail the remaining seats under the said category. He submits that the corrigendum dated 04.10.2025 and 06.10.2025 permits fresh registrations only to such candidates, who had exercised web options. Therefore, the petitioner does not fit in the said category. He, however, submits that if the petitioner makes a representation, the University would consider it in accordance with law.

6. Having considered the submissions of learned counsel for the petitioner as also the learned Standing counsel for University and having regard to the above facts and circumstances, petitioner is allowed liberty to make a representation before respondent No.2-University in respect of her claim for exercise of web options for admission into MBBS/BDS course, for the

academic year 2025-26, under 'B&C' category. On receipt of such representation, the University would consider the same in accordance with law within a period of two days.

7. If the University allows the petitioner to exercise her web options, her case shall be considered in the unfilled seats in the mop-up round.

8. Let it be made clear that we have not expressed any opinion on the merits of the case.

9. Accordingly, the Writ Petition is disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Ilfis Department, Secretariat Buildings, Hyderabad
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI. ABDUL KABEER, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE,High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. T. SHARATH, SC FOR KNRUOHS [OPUC]
6. Two CD Copies

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HIGH COURT

DATED:09/10/2025

ORDER

WP.No.30819 of 2025



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

27/10/25